

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**O.A.No.1267/2019**

**Dated Tuesday, the 1<sup>st</sup> day of October, 2019**

**PRESENT**

**Hon'ble Mr.P.Madhavan, Judicial Member**

**&**

**Hon'ble Mr.T.Jacob, Administrative Member**

1. M. Mohan	
2. N. Ayyappan	
3. J. Sivakumar	
4. A. Kumar	
5. S. Durai Murugan	
6. R. Ramesh Kumar	
7. M.R. Sivakumar	... Applicants

By Advocate M/s Ratio Legis

Vs.

1. Union of India represented by

The General Manager

Southern Railway

Park Town Chennai -3.

2. The Divisional Personnel Officer

Tiruchchirappalli Division

Southern Railway

Trichy – 620 001. ... Respondents

By Advocate Mr.V.Radhakrishnan, senior counsel for Ms.Meera Gnanasekar

**(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))**

The applicants have filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To call for the records related to the Letter No. T/P 721/RTI/MRS/5877 dated 13.02.2019 and Office Order No. MECH ADMN/09/2019 dated 07.03.2019 and to direct the respondents to annul the excess operation and further to direct the respondents to make good the shortfall representation by the unreserved category employees with all the consequential service and pecuniary benefits and to pass such other orders”.

2. When the matter came up for hearing, learned senior counsel for the respondents, Mr.V.Radhakrishnan produced a copy of the record of proceedings of Hon'ble Supreme Court in Petition for Special Leave to Appeal(C) No(s).30621/2011 & batch dated 15.04.2019 and submitted that the issue is pending before the Hon'ble Supreme Court and the law to be finally settled by the Hon'ble Supreme Court.
3. Learned counsel for the applicants would submit that if the decision of the Hon'ble Supreme court comes in their favour, their cases may also be considered and similar orders may be passed in their cases also.
4. In view of the above, the OA is disposed of with the following direction:

**“The competent authority is directed to consider the applicants' cases in the light of the order of the Hon'ble Supreme court in Petition for Special Leave to**

**Appeal(C) No(s).30621/2011 & batch, if it goes in favour of the applicants, by passing a reasoned and speaking order on the relief claimed in this OA."**

**(T.JACOB)  
MEMBER (A)**

**M.T.**

**01.10.2019**

**(P.MADHAVAN)  
MEMBER (J)**